

**No. M.A. 350/00829/2017
O.A. 350/01394/2017**

Date of order: 11.1.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant and Mr. B.L. Gangopadhyay, Ld. Counsel for the official respondents.

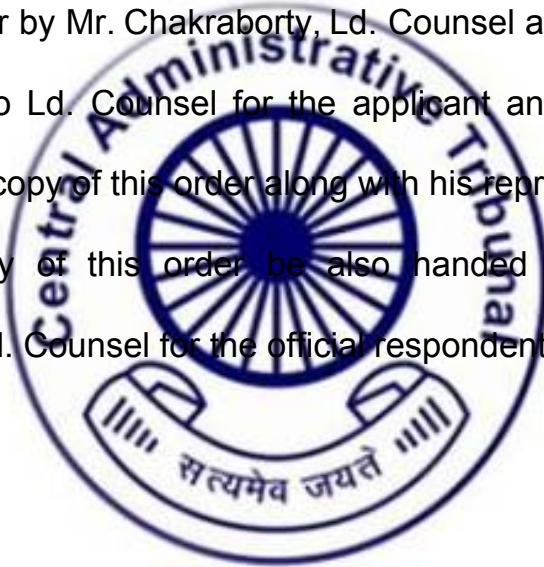
2. Mr. A. Chakraborty, Ld. Counsel for the applicant submits that he does not want to proceed further in the instant O.A. and prays liberty of this Tribunal to make comprehensive representation individually addressed to the Sr. Divisional Personnel Officer, S.E. Railway, Kharagpur within a period of 4 weeks from today.

3. Accordingly, this O.A. stands disposed of being not pressed by granting liberty to the applicants to make comprehensive representations individually to the Sr. DPO, S.E. Railway, Kharagpur within a period of 4 weeks from today and if such representations are received within a period of 4 weeks from today by the Sr. DPO, S.E. Railway, Kharagpur then he is hereby directed to consider the same in accordance with the rules and regulations in force besides taking into consideration the points to be raised in the said representations.

4. Hence, without entering into the merits of the case, I dispose of this case by directing the Sr. Divisional Personnel Officer to consider the

representations of the applicants as per the existing rules and regulations, if it is filed within a period of four weeks from today. After such consideration, if the applicants grievance are found to be genuine then expeditious steps may be taken by the authorities preferably within a further period of 8 weeks from the date of such consideration for extending those benefits to the applicants.

5. With the aforesaid observation, the O.A. & M.A. stands disposed of.
6. As prayed for by Mr. Chakraborty, Ld. Counsel a copy of this order be handed over to Ld. Counsel for the applicant and the applicant is directed to annex copy of this order along with his representation.
7. A free copy of this order be also handed over to Mr. B.L. Gangopadhyay, Ld. Counsel for the official respondents.



**(A.K. Patnaik)
Judicial Member**

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